the admissibility of cases filed before it is exclusively within the domain of the Supreme Court, Government has increased the judges' strength in the Supreme Court and has also upgraded its Information and Communication Technology infrastructure to facilitate disposal of cases.

Setting up of education benches in higher judiciary

2337. DR. E.M. SUDARSANA NATCHIAPPAN: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether Government is contemplating 'Educational Benches' in the High Courts and Supreme Court in the aftermath of failure of Tribunal system occupied by retired Judges and bureaucrats; and

(b) if so, whether Government proposes to further increase the strength of High Court and Supreme Court, enabling various special benches to expedite dispute resolution?

THE MINISTER OF LAW AND JUSTICE (SHRI M. VEERAPPA MOILY): (a) No, Sir.

(b) Does not arise.

Uniform summer vacation entitlement for judges

2338. SHRI BHARATSINH PRABHATSINH PARMAR: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether uniform rules have been formulated for concessional summer vacations entitlement for all the High Courts and district courts as per the guidelines issued to them;

(b) if so, the details thereof;

(c) whether the same policy is being adopted by the district court of Rajkot for their judges and staff; and

(d) if so, the details thereof, and if not, the reasons therefor?

THE MINISTER OF LAW AND JUSTICE (SHRI M. VEERAPPA MOILY): (a) No, Sir.

(b) to (d) Do not arise.